

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 10th day of January 2001.

Original Application no. 1270 of 2000.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

Krishna Gopal (Ex-Electrician H.S. II),
Token no. 6220/0, son of Shri Daya Ram,
R/o 24/46, Kajapara, Agra,
Distt. Agra.

... Applicant

C/A Shri I.M. Kushwaha

Versus

1. Union of India, through Secretary,
Ministry of Defence, New Delhi.
2. General Manager, Ordnance Equipment Factory,
Hazaratpur, Tundla, Firozabad.
3. Additional Director General,
Ordnance Factory/O.E.F., Headquarter,
G.T. Road, Kanpur -13.

... Respondents

C/Rs ...

O R D E R (Oral)

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

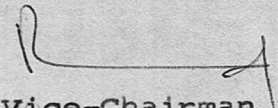
By this OA under section 19 of the A.T.
Act, 1985, the applicant has prayed for direction
to respondent no. 1 to decide the appeal pending

...2/-

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against order dated 08.09.97. I have perused the order dated 08.09.97. By this order representation of the applicant dated 01.09.1997 has been replied. He has been informed about the deemed permission on the basis of judgment of Jabalpur Bench of High Court and he has also been informed that he could not be considered for Electrician HS I as he was reverted from Electrician HS II to Switch Board Attendant w.e.f. 01.06.1989 as per factory order dated 30.7.97. It has also been stated that he ~~has~~ ^{is} no more in service from 12.09.1989. Thus by order dated 08.09.97 the applicant has been only informed about certain ~~events~~ ^{subject} which has ^u already ~~been~~ ^e taken effect earlier. No positive order has been passed putting the applicant to any disadvantage in respect of allowance, pension or other condition of service. Such kind of letter ~~has~~ ^{is} not covered for purpose of appeal, under rule 24(3) of CCS (CCA) Rules. The appeal against order is not maintainable. No direction can be given by the Tribunal for deciding the same on merits. The OA is accordingly rejected.

2. No order as to costs.


Vice-Chairman

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